

[Mr. Speaker]

defraying the charges during the year ending on the 31st day of March, 1957, in respect of 'Capital Outlay on State Schemes of Government Trading'."

DEMAND NO. XLII—LOANS AND ADVANCES

"That a sum not exceeding Rs. 43,82,000 be granted to the President out of the Consolidated Fund of the State of Travancore-Cochin, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1957, in respect of 'Loans and Advances'."

**Shri A. K. Gopalan** (Cannanore): How much time will you allow for a discussion on this as there has been no discussion on the Budget?

**Shri N. C. Chatterjee** (Hooghly): We want some assurance; we do not want to be obstructive at this stage. Let the whole thing go through, but we should have a full opportunity of discussing this Budget at the earliest possible day so that we may not be deprived of our chance of having a full say on it.

**The Minister of Parliamentary Affairs** (Shri Satya Narayan Sinha): I have already announced that by the third week of next month, we shall get enough opportunity.

**Mr. Speaker**: Hon Members will have ample opportunities to discuss in detail the Budget in respect of the Travancore-Cochin State. This is only a Vote on Account. These Demands are granted.

TRAVANCORE-COCHIN APPROPRIATION (VOTE ON ACCOUNT) BILL\*

**The Minister of Finance** (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Travancore-Cochin for the service of a part of the financial year 1956-57.

**Mr. Speaker**: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of

the State of Travancore-Cochin for the service of a part of the financial year 1956-57."

*The motion was adopted.*

**Shri C. D. Deshmukh**: Sir, I introduce\*\* the Bill and beg to move\*\*:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Travancore-Cochin for the service of a part of the financial year 1956-57 be taken into consideration."

**Mr. Speaker**: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Travancore-Cochin for the service of a part of the financial year 1956-57 be taken into consideration."

*The motion was adopted.*

*Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**Shri C. D. Deshmukh**: I beg to move:

"That the Bill be passed."

**Mr. Speaker**: The question is:

"That the Bill be passed."

*The motion was adopted.*

**Mr. Speaker**: I want to make an announcement before the House adjourns.

The Travancore-Cochin Appropriation (Vote on Account) Bill, 1956 which has now been passed by the House is a Money Bill. Under the Constitution, the Rajya Sabha shall, within a period of fourteen days from the date of receipt of the Bill, return it to Lok Sabha with its recommendation. As hon. Members are aware, the Rajya Sabha is not in session, and if the Bill is sent to that House immediately, the period of fourteen days will lapse before the Rajya Sabha meets on the 23rd April, 1956. I am therefore, directing the Secretary not to transmit the Bill to the Rajya Sabha till the 16th April, 1956.

6-49 P.M.

*The Lok Sabha then adjourned till Half Past Ten of the Clock on Saturday, the 31st March, 1956*

\*Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 29-3-1956. pp 137-40.

\*\*Introduced and moved with the recommendation of the President.